## **SUPREME COURT OF INDIA**

This file relates to the proposal for appointment of following two Additional Judges of the Gauhati High Court, as Permanent Judges of that High Court:

- 1 Shri Justice Hitesh Kumar Sarma, and
- 2 Shri Justice Mir Alfaz Ali.

The Collegium of the Gauhati High Court <u>vide</u> Minutes dated 13<sup>th</sup> February, 2019 has unanimously recommended the above-named Additional Judges for appointment as Permanent Judges of that High Court. The above recommendation has the concurrence of the State Governments of Assam, Nagaland and Mizoram and the Governor of the State of Arunachal Pradesh.

In order to ascertain suitability of the above-named Additional Judges for being appointed as Permanent Judges, we have consulted our colleague who is conversant with the affairs of the Gauhati High Court. A copy of letter of his opinion received in this regard is placed below.

The Committee constituted in terms of the Resolution dated 26<sup>th</sup> October, 2017 of the Supreme Court Collegium to assess the Judgments of the above-named recommendees, has submitted its report. A copy of the report of the two-Judge Committee is placed below.

With a view to assess merit and suitability of the above-named recommendees for appointment as Permanent Judges, we have carefully scrutinized the material placed on record, including a complaint against one of the above-named recommendees and the observations made by the Department of Justice in the file. Having regard to the above, the Collegium finds S/Shri Justices (1) Hitesh Kumar Sarma, and (2) Mir Alfaz Ali, Additional Judges, suitable for being appointed as Permanent Judges.

In view of the above, the Collegium resolves to recommend that S/Shri Justices (1) Hitesh Kumar Sarma, and (2) Mir Alfaz Ali, Additional Judges, be appointed as Permanent Judges of the Gauhati High Court against the existing vacancies.

( Ranjan Gogoi ), C.J.I.

( S.A. Bobde ), J.

( N.V. Ramana ), J.

April 08, 2019.